

old documentaries from the Films Division for restoration and preservation.

(Para 7.12.1.17)

9.36 Nowadays film appreciation courses have been started in various universities and new film societies are coming up. However, Government gives only Rs. 3 Lakhs per year to the Federation of Film Societies of India for its activities. This is awfully inadequate. The Sub-Committee recommends that Government should encourage film society movement by giving all facilities including finance. The grant-in-aid to the Federation of Film Societies of India should be augmented suitably

(Para 7.12.1.18)

9.37 Some of the witnesses informed the Sub-Committee that Akashvani's royalty rates for film songs which broadcast is Rs. 2 per song and was fixed a long time ago, considering the time lapse and increase in the cost of picturising film songs, the Sub-Committee recommends that this should be suitably revised upwards by Akashvani

(Para 7.12.1.19)

9.38 With respect to the suggestions regarding evolving a code of conduct for the journalists and for vesting the Press Council of India with more powers, the Sub-Committee felt that the matter may be left to the Press Council for suitable decisions. However, the Press Council should consider arming itself with adequate powers to deal with habitual offences with respect to communalism, threats to national security and other undesirable activities

(Para 8.4.1.1)

9.39 The language Press and the small and medium newspapers should continue to grow. Therefore, the Sub-Committee recommends that the Government must endeavour to create a suitable environment by helping in the modernisation of these sections of the Press.

(Para 8.4.1.2)

9.40 Though the financial viability of a newspaper depends to a larger extent on the advertisement revenue which it is able to attract Government's advertising policy and rate structure should be rational and uniform evolved with a view to eliminate the possible use of advertisements as a lever to influence the press and thereby affecting its freedom.

(Para 8.4.1.3)

9.41 Even though the import of newsprint has been put under OGL there is a need for a nodal agency to import newsprint on behalf of small and medium newspapers as they do not have the necessary infrastructure and the bargaining power for such imports

(Para 8.4.1.4)

9.42 The training requirements of the journalists is yet another aspect which needs immediate attention. The press over the years has to become increasingly professional in nature. With a view to ensure that the press as a whole is capable of reporting and explaining and interpreting in their proper perspective various developments taking place. It is imperative that additional facilities are created to enable journalists to have a broad educational preparation and specific training in journalism.

(Para 8.4.1.5)

9.43 Indian news agencies have not been able to operate effectively in the sphere of dissemination of national news abroad, and the gathering of foreign news for dissemination within the country. Foreign news agencies still dominate international news sections in leading newspapers. It should be the endeavour of the Government to permit and strengthen the news agencies to become self-sufficient in these spheres. In this connection, renewed efforts should be made in revitalising the efforts taken in the wake of Non-Aligned Conference, 1976 which lead to the establishment of Newspool for exchange of news among the third world countries.

(Para 8.4.1.6)

9.44 To strengthen the Indian news agencies, the Sub-Committee recommends that corporatisation of these news agencies with adequate equity base, as was suggested by the First Press Commission, should be seriously considered

(Para 8.4.1.7)

9.45 Freedom of the editors, and editorial contents, insulated from the business and other interests of the owners, should be ensured through a proper institutional mechanism or guidelines to be evolved by the Press themselves or by the Press Council of India. The issue of diversion of funds from the newspaper industry to other industries may be examined

(Para 8.4.1.8)

9.46 The Sub-Committee feels that towards professionalisation of the print media, adequate institutional finance should be made available to the journalists, etc through cooperatives on easy terms

(Para 8.4.1.9)

[Translation]

Appointments of SCs/STs

213. SHRI SUKDEO PASWAN Will the Minister of WELFARE be pleased to state

(a) whether appointments of Scheduled Castes and Scheduled Tribes are made in accordance with the quota fixed for them in Ministries/Undertakings and institutions; and

(b) if not, the remedial measures taken or proposed to be taken by the Government in this direction?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) Yes, Sir. The Reservation Roosters have been prescribed to ensure that appointments of Scheduled Castes and Scheduled Tribes as per the relevant constitutional provision are made in accordance with quota fixed for them.

(b) Does not arise.

Welfare Schemes for SCs/STs in Bihar

214. SHRI RADHA MOHAN SINGH : Will the Minister of WELFARE be pleased to state :

(a) the details of the welfare schemes being implemented by the Union Government in the

backward areas of Bihar for the improvement of Scheduled Castes and Scheduled Tribes,

(b) the date of enforcement of these schemes,

(c) whether the Union Government are reviewing the said schemes; and

(d) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b) A Statement in respect of welfare schemes being implemented of Union Ministry of Welfare in the State of Bihar for improvement of Scheduled Castes and Scheduled Tribes is attached.

(c) and (d). These schemes are reviewed periodically through evaluating studies, meetings and conferences, and interaction with the concerned State Governments/UT Administrations

STATEMENT

S No	Name of the Scheme	Year of Commencement
1	Centrally Sponsored Scheme of SC Boys Hostels	1989-90
2	Central Sponsored Scheme of SC Girls Hostels	Third Five Year Plan
3	Centrally Sponsored Scheme of Book Banks for SC/ST	1978-79
4	Upgradation of Merit of SC/ST students	1987-88
5	National Scheme of Liberation of Seavengers and their dependents	1991-92
6	Scheme of Coaching and Allied for SC/ST	1969-70
7	Special Central Assistance to Special Component Plan	1979-80
8	Scheme of assistance to State/UT level Scheduled Castes Development Corporation	1978-79
9	Grant-in-aid to Voluntary Organisations for SCs	1953-54
10	Centrally Sponsored Scheme of implementation of Protection of Civil Rights Act and SC/ST (Prevention of Atrocities) Act	1976-77
11	Centrally Sponsored Scheme of Post Matric Scholarship of SC/ST students	1943-44
12	Centrally Sponsored Scheme of Pre-Matric Scholarship for Children of those engaged in unclean Occupations	1977-78
13	Vocational Training Centres	1992-93
14	Grant-in-aid to State TDCC for Minor Forest Produce	1992-93
15	Special Central Assistance to Tribal Sub-Plan	Fifth Five Year Plan
16	Grants-in-aid under Article 275(1) first proviso of the Constitution	-do-
17	Girls Hostels for STs	3rd Plan
18	Boys Hostels for STs	1989-90
19	Ashram Schools for STs	1990-91
20	Educational Complex in Low Literacy pockets for ST Girls	1993-94
21	Grant-in-aid to Voluntary Organisations for STs	1953-54